

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 28/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017

NAME OF THE COMPANY:

Manit Steel

Vs

Amrapali Infrastructure Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 433(e),433(f)&434(1)(a)

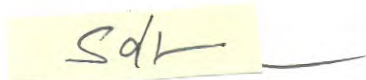
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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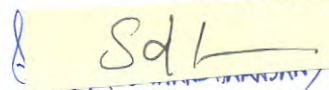
ORDER

The matter is incomplete as a copy of the application has not been sent to the respondent.

Learned counsel for the petitioner states that Rule 7 (2) Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016 shall be complied with by sending a copy of the additional affidavit and the complete paper book to the respondent. The needful shall be done within one week. The matter cannot be taken up as the file is in complete.

List on 08.05.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

26.4.2017

Vineet